

C.A.No. 5525 OF 2000

For Judgment

ITEM NO. 1A

COURT NO.8

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5525 OF 2000

GRID CORPN. OF ORISSA LTD. & ORS. .. APPELLANTS
VERSUS

RASANANDA DAS .. RESPONDENT

WITH C.A.NOS. 5527-5528, 5530-5531, 5529, 5526 of 2000, SLP(C)NOS.
14650, 14653, 14755, 14756 of 2001

I.A.NOS. 15-16 & 19-20 IN C.A.NOS.348-49/1974

[HEARD BY : HON'BLE SHIVARAJ V. PATIL AND D.M. DHARMADHIKARI, JJ.]

DATE: 26/09/2003 These appeals were called on for pronouncement
of judgment today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For appellant (s)Mr. Raj Kumar Mehta, Adv.

For respondent (s)Ms. Meenakshi Arora, Adv.

Mr. R.S. Jena, Adv.

Mr. Vinoo Bhagat, Adv.

Mr. M.M. Kashyap, Adv. (N.P.)

The Court made the following
O R D E R

Hon'ble Mr. Justice Shivaraj V. Patil pronounced the judgment of the Court today.

In terms of the signed judgment, the appeals are dismissed with no order as to costs, I.A.No s.15-16 & 19-20 in C.A.Nos.348-349/74 are disposed of and the special leave petitions are dismissed.

Sarita(Shelly Sengupta)
Court Master

(Signed Reportable Judgment is placed on the file)